

ITEM NO.28

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).39/2023

KARAN GARG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 24-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Rohan Alva, Adv.
Mr. Joby P. Varghese, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mrs. Aishwarya Bhati, A.S.G.
Mr. Kanu Agrawal, Adv.
Mr. Balaji Srinivasan, Adv.
Mrs. Ruchi Gaur Narula, Adv.
Mr. K Parmeshwaran, Adv.
Mr. Shetty Uday Kumar Sagar, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner has instituted proceedings under Article 32 of the Constitution seeking a framework under which citizens can prepare petitions, seek popular support for them it and if a petition crosses a prescribed threshold that it should be taken up mandatorily for discussion and debate in Parliament.
- 2 The reliefs which have been sought fall exclusively within the domain of Parliament. Such directions cannot be issued by this Court in the exercise of its jurisdiction under Article 32 of the Constitution.

- 3 Mr Tushar Mehta, Solicitor General, with Ms Aishwarya Bhati, Additional Solicitor General, states, for the purpose of assisting the Court, that a procedure is already in place for the receipt of petitions, which are considered by the Committee for Petitions.
- 4 The petition is dismissed.
- 5 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR